

**CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL**

*(Omission of Section 144)*

श्री अवालथी (बिलहूर) : अध्यक्ष महोदय मैं प्रस्ताव करता हूँ कि मुझे डेढ़ प्रतिशत संहिता (संशोधन) बिल (धारा १४४ का लोप) पेश करने की अनुमति दी जाए।

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

*The motion was adopted.*

Shri Awasthi: Sir, I introduce the Bill.

**CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL**

*Omission of Sections 107, 109 and 110  
and amendment of Section 161)*

श्री अवालथी (बिलहूर) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि मुझे डेढ़ प्रतिशत संहिता (संशोधन) बिल (धारा १०७, १०९ और ११० का लोप और धारा १६१ का संशोधन) पेश करने की अनुमति दी जाए।

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

*The motion was adopted.*

Shri Awasthi: Sir, I introduce the Bill.

**PREVENTIVE DETENTION (REPEALING) BILL**

15 hrs.

Shri Naushir Bharucha (East Khandesh): I beg to move for leave to introduce a Bill to repeal the Preventive Detention Act, 1950.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill to repeal the Preventive Detention Act, 1950."

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to oppose the introduction of the Bill on two grounds. One is that the Bill, as it now stands, would expire by the end of December, that is, by the end of next month and before this Bill, if at all, becomes law. So, it will have no purpose at all because, unless something is further done, the Preventive Detention Act would expire by the end of December. That is the first point.

Secondly, the Prime Minister has already informed this House that during this session a Bill to extend the life of the present Preventive Detention Act is going to be placed before Parliament for consideration. Under these circumstances, I oppose the introduction of this Bill so that there can be no further technical objection on any ground.

Shri Naushir Bharucha: What are the technical objections? I should like to know the point of order.

Shri Datar: The point of order is that I oppose the Bill.

Shri Naushir Bharucha: You are opposing it only?

Shri Datar: Yes.

Shri Naushir Bharucha: That is a different thing. I thought there was a point of order.